

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject:- Resumption of physical hearing of cases.

Order

No: 169 of 2022/RG

Dated: 09.02.2022

In view of gradual improvement in the conditions arising out of Covid-19, the High Court order No. 441/RG dated 30.06.2021 shall stand revived with the following guidelines:

1. Hearing of cases listed before a Bench in the High Court is permitted through physical mode also with the restriction that in no Court room more than ten (10) advocates would be allowed at a time.
2. The District and Subordinate Courts and Tribunals in UTs of Jammu & Kashmir and Ladakh shall also start functioning through physical mode.
3. Entry of advocates into the Court rooms before District and Subordinate Courts and Tribunals shall be restricted to 5 advocates only at a given time.
4. The guidelines and protocols for prevention of Covid-19 contagion including wearing of masks, frequent use of hand sanitizer and maintaining safe distancing norms are mandatory for all the entrants into the Court premises.
5. Only those advocates whose cases are listed in the Courts and who are fully vaccinated shall be allowed entry in the Court rooms.
6. Entry of Litigants, Clerks and Agents of the Advocates into the Court rooms shall remain prohibited for the time being.
7. Entry of witness(s) and accused person(s) only shall be permitted in District and Subordinate Courts and Tribunals provided they are fully vaccinated and subject to strict compliance of SOPs pertaining to the containment of Covid-19 infection.

8. Entry in the District and Subordinate Courts and Tribunals shall be permitted to only fully vaccinated persons from the outer gate of the Court Complex.
9. Judicial custody remands shall be given only through video conferencing as far as permissible.

The aforesaid modified guidelines will come into effect from 14th February, 2022.

Sd/
(Pankaj Mithal)
Chief Justice

No: 2368-2435/RG/

Dated:- 09.02.2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat, Jammu.
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Registrar Computers, High Court of J&K, Jammu,
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
7. Director, J&K State Judicial Academy, Jammu,
8. All Principal District and Sessions Judges of the UTs of Jammu and Kashmir & Ladakh with the request to circulate the same among all the judicial officers within their respective jurisdiction.
9. Administrative Officer, Office of the Advocate General, J&K.
10. President, all Bar Associations in UTs of Jammu and Kashmir & Ladakh.
..... for information,
11. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
12. In-Charge Librarian, High Court of J&K, Jammu/Srinagar for information and keeping the record of the same.
13. Order File.

15/9-2-2022
Registrar General